गई थी। 53 व्यक्ति जो आन्दोलन के दौरान राज्य में विभिन्न स्थानों पर पुलिस की गोली-बारी से मारे गये थे, के आश्रितों में से प्रत्येक को 2,000 रुपये का अनुग्रहात भुगतान भी किया गया था। उन व्यक्तियों को जो देवीकुलम-पीरमीडु तथा कन्याकुमारी विलयन आन्दोलन तथा तिरुतानी विलयन आन्दोलन में अन्तर्ग्रस्त थे तथा जो 1965 में हिन्दी-विरोधी आन्दोलन के दौरान जेल गये थे तथा घायल हो गए थे पेंशन/एक मुश्त राशि स्वीकृत करने का प्रश्न राज्य सरकार के विचाराधीन था। राज्य सरकार से और अधिक रिपोर्ट आनी है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) Tamil Nadu Government had earlier reported that a sum of Rs. 100 each per month was granted to the families of 9 persons who sacrificed their life by self-immolation for the cause of Tamil during anti-Hindi agitation in 1965 with retrospective effect from 1-4-1972. An ex-gratia payment of Rs. 2,000 to each of the dependents of 53 persons who were killed in police firings in different places in the State during this agitation was also sanctioned. The question of grant of pension/lumpsum amount to those who were involved in Devikulam-Peermedu and Kanyakumari merger agitation and Tiruttani merger agitation and who were imprisoned and injured during the anti-Hindi agitation in 1965 was under consideration of the State Government. Further report from the State Government is awaited.]

Advise to State Government to take Security Measures

150. SHRI H. S. NARASIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government have issued a circular to the State Governments to take appropriate security measures in view of the possible mass unrest during the lean months, from May to September this year due to food deficit; and

(b) if so, what is the reaction of the State Governments thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) Does not arise.

REQUEST FOR PERMISSION TO MEMBERS TO SPEAK ON OBITUARY REFERENCES

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, मुझे एक निवेदन करना है। मैं चाहता हूं कि आइंदा से सदन में कोई ऐसी व्यवस्था हो कि जैसे दिनकर जैसे राष्ट्रकवि के निधन पर हम लोग अपनी भावनायें व्यक्त कर सकें। मुझे बड़ा अफसोस है कि प्रधान मंत्री साहिबा बैठी हैं, वह एक शब्द भी नहीं बोलीं।

श्री सभापति: यह चीज आप मुझ से डिस्कस कर सकते हैं।

श्री राजनारायण: मैंने आपसे निवेदन किया कि हमको अपनी भावनाओं का व्यक्त करने दें, आपने मना कर दिया। चूंकि यहां पर घर मंत्री हैं, प्रधान मंत्री हैं, इसलिए मैं चाहता हूं कि आइंदा के लिए कोई ऐसी व्यवस्था करें।

श्री सभापति: इसके लिए अब तक यही कायदा माना गया है। अगर वह कायदा बदला जाएगा तो सबकी रजामन्दी से बदला जाएगा, सिर्फ आपके कहने से नहीं बदला जाएगा।

श्री राजनारायण: मैंने आपको निवेदन किया था, आप हर दल के नेता को बुलाकर पूछ सकते हैं।

श्री सभापति: इतना वक्त कहां था?

श्री राजनारायण: वक्त तो यहां बैठे-बैठे था। हमने घर मंत्री से कहा कि आप कोई व्यवस्था कर दें, घर मंत्री ने भी हमारे निवेदन पर कुछ नहीं किया।

†[ ] English translation.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : श्रीमन्, मेरा निवेदन यह है कि लोक सभा में इस प्रकार की परम्परा है कि किसी राष्ट्रीय महत्व के व्यक्ति का निधन होता है तो प्रधान मंत्री या लीडर आफ दि हाउस, जो भी हो, उसके अतिरिक्त सब दलों के नेता भी बोलते हैं। दिनकर जी का व्यक्तित्व इतना साधारण नहीं था कि आपके रेफरेंस के बाद कोई न बोले। आगे के लिए आप ऐसी व्यवस्था करें तो उचित होगा।

श्री सभापति: मुझे लोक सभा का भी तरीका मालूम है, मगर यहां यही तरीका हमेशा चलता आया है।

श्री राजनारायण: देखिये, मिस्टर फीरोज गांधी के लिए मैंशन हुआ है, डा० लोहिया के लिए मैंशन हुआ है...

(Interruption)

श्री सभापति: यहां पर सब लीडर्स यह तय कर चुके हैं कि सिर्फ मैं बोलूंगा और कोई नहीं बोलेगा। अगर कोई ऐक्सेप्शन किया जाएगा तो सब लीडर्स आकर मुझ से कहेंगे, तब मैं उसको वैसे ही कर दूंगा। यहां इसकी अब तक ऐसी ही परम्परा है।

PAPERS LAID ON THE TABLE

I. **Annual Report (1971) of the Council of Scientific and Industrial Research and related paper**

II. **Audit Report (1970-71) on the Accounts of the Council of Scientific and Industrial Research and related paper**

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:

(i) Annual Report of the Council of Scientific and Industrial Research for the year 1971.

(ii) Audit Report on the Accounts of the Council of Scientific and Industrial Research for the year 1970-71.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. *See* No. LT-6661/74 for (i) to (iii).]

I. **Statement Re various Reports of the Administrative Reforms Commission**

II. **The Indian Forest Service (Probationers' Final Examination Amendment) Regulations, 1974 and related paper.**

III. **Notifications under the All India Services Act, 1951**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table—

I. A statement (in English and Hindi) indicating the decisions taken on certain recommendations contained in various Reports of the Administrative Reforms Commission and the implementation of these decisions (as on 31st March, 1974). [Placed in Library. *See* No. LT. 6808/74.]

II. A copy of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) Notification G.S.R. No. 342, dated the 1st March, 1974, publishing the Indian Forest Service (Probationers' Final Examination Amendment) Regulations, 1974, under sub-section (2) of section 3 of the All India Services Act, 1951, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification. [Placed in Library. *See* No. LT-6807/74.]

III. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms), under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(i) Notification G.S.R. No. 269, dated the 2nd March, 1974, publishing the